



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 424 of 2004
 Applicant (s) Keshu Charan Behera Respondent (s) Union of India
 Advocate for Applicant (s) M/s. B. Satpathy Advocate for Respondent(s) T.K. Nayak

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O. of 15/501 = filed. For Regularisation <u>on memo</u></p> <p><u>11/7/04</u> <u>01.07.04</u></p> <p>For Admn. Ben. & Interm order - copy served <u>11/7/04</u></p>	<p>REGISTER</p> <p><u>11/7/04</u> Registrar</p> <p><u>1. ORDER DATED 2.07.2004.</u></p> <p>Applicant claims to have been continuing on casual basis, in Telecom Department of the Government of India, since 1997. It is his case that while steps are being taken to regularise his juniors (those who were engaged subsequent to 1997) his case is not being considered for regularisation. No heed having been paid by the Respondents to the grievance</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. 2.2.04

Copy of order handed over to Counsel for Govt. Secy.

So.

Copy of order

Dr. 2.2.04 sent to all respds along with copy of OA

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Jr 20/7/04

of the Applicant, he has approached this Tribunal in this Original Application under section 19 of the Administrative Tribunals Act, 1985.

It appears, in Telecom Organisation steps are being taken to regularise a huge numbers of casually engaged persons and, therefore, without keeping this O.A. pending; the same is disposed of (after having heard Mr. B. Satasathy, learned Counsel appearing for the Applicant and Mr. Sashi B. Jena, learned Additional Standing Counsel for the Union of India; on whom a copy of this O.A. has been served) with direction to the Respondents to treat this O.A. as a representation to them and consider the grievance of the Applicant for his regularisation, expeditiously by end of September, 2004.

Liberty is hereby also granted to the Applicant to submit a detailed representation to the Respondents with supporting materials by 30.7.2004; which should be taken into consideration by the Respondents. In the event the Applicant desires for a personal hearing the Respondents should grant him the same.

While parting with this case, it is made clear that the casual engagement of the Applicant shall not be dispensed with until his regularisation.

With the above observations and directions, this O.A. is disposed of. No costs.

Send copies of this order, along with copies of the O.A., to the Respondents and

Handwritten signature/initials

3

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

free copies of this order be given to
learned counsel appearing for both parties.

(Manoranjan Mehanty)
Member (Judicial)